CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.310/00219/2020

(By Advocate : Mr. P. Rajendran)

Dated the Tuesday, 18th day of February, 2020

PRESENT

Hon'ble Mr.P. Madhavan, Judicial Member Hon'ble Mr.T. Jacob, Administrative Member

D. Govindarajan, S/o. Late S. Durairajan, Aged 49 years, Residing at Valayapettai Agraharam, Dharasuram Post, Kumbakonam-612 702 Working as MTS, Erode SRO, RMS, CB Division.

...Applicant

Vs.

- 1. The Union of India Rep. By Chief Postmaster General, Tamilnadu Circle, Chennai-600 002;
- 2. The Superintendent,
 Railway Mail Service (RMS),
 Coimbatore (CB) Division,
 Coimbatore-641 001;
- 3. The Superintendent of Posts, Kumbakonam Division, Kumbakonam-612 001.

...Respondents

(By Advocate: Mr.Su. Srinivasan)

ORALORDER (Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

Applicant has filed this OA seeking the following reliefs:-

"to direct the respondents to fix the pay and allowances of the applicant notionally from the date of his initial engagement i.e. From November, 1996 instead from 3.8.2007 and grant him all consequential monetary benefits and pass such further order or orders as it may deem fit and proper in the facts and circumstances of the case.."

- 2. The case of the applicant is that he was considered and aproved for appointment in Group D cadre by order dated 11.10.1996 under the Relaxation of Recruitment Rules after his father died in harness. Applicant's services were regularized in the MTS cade as per orders dated 19.1.2015 issued by the 1st respondent. Subsequently, he was allotted to the administrative control of the 2nd respondent, who in turn issued a consequential order dated 03.2.2015 alloting him to SRO Unit, Erode under his control. In both the orders, the date of initial engagment of the applicant was shown as 03.08.2007 instead of November, 1996 and as a result his services for the perioid from November, 1996 to 02.08.2007 was wiped out and put to disadvantageous position. He made a representation dated 06.07.2016 to the 2nd respondent followed by a reminder dated 13.06.2019, which evoked no response. Hence he filed the instant OA seeking the aforesaid relief.
- 3. When the matter is taken up, learned counsel for the applicant submits that since the representation made by the applicant dated 06.07.2016 followed by reminder dated 13.06.2019 are still pending with the respondents, applicant would be satisfied if the respondents are directed to consider and dispose of the said representation within a time frame fixed by the Tribunal.

- 4. Mr. Su. Srinivasan, Learned Standing Counsel who takes notices for the respondents has no objection to the above prayer.
- 5. In view of the limited relief sought, the respondents are directed to consider and dispose of the pending representation of the applicant dated 06.07.2016 followed by reminder dated 13.06.2019 as per relevant rules and regulations and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.
- 6. OA is accordingly disposed of at admission stage without going into the merits of the case. No costs.

(T. JACOB) MEMBER(A) (P.MADHAVAN) MEMBER(J)

18.02.2020

asvs